

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 205 of 1999.
Cuttack, this the 30th day of June, 2000.

TARAMANI DAS.

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APPLICANT.

VRS.

UNION OF INDIA & ORS.

....

RESPONDENTS.

FOR INSTRUCTIONS.

1. Whether it be referred to the reporters or not? *Yes*.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not? *No*.

(G. NARASIMHAM)
MEMBER (JUDICIAL)

(SOMNATH SOM)
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

ORIGINAL APPLICATION NO. 205 OF 1999.
Cuttack, this the 30th day of June, 2000.

CORAM:

THE HONOURABLE MR. SOMNATH SOM, VICE-CHAIRMAN
AND
THE HONOURABLE MR. G. NARASIMHAM, MEMBER(JUDICIAL).

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SMT. TARAMANI DAS,
Aged about 45 years,
W/o. late Keshari Chandra Das,
Resident of Village/PO: Purnabandhagada,
PS: Ramchandrapur, Dist: Keonjhar.

: APPLICANT.

By legal practitioner: M/s. D. P. Dhal, K. Rath, S. K. Tripathy,
M. K. Das, Advocates.

- VRS. -

1. Union of India represented through
Secretary, Department of Post & Telecom,
Daka Bhawan, New Delhi.
2. Superintendent of Post offices,
Keonjhar Division, Keonjhar.
3. Post Master General,
Keonjhar Division,
Keonjhar.
4. Chief Post Master General, Orissa Circle,
Bhubaneswar, Dist. Khurda.

.... RESPONDENTS.

J. Dom By legal practitioner: Mr. S. B. Jena,
Additional Standing Counsel (Central).

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O R D E R

MR. SOMNATH SOM, VICE-CHAIRMAN:

In this petition, the petitioner has prayed for a direction to the Departmental Authorities to release family pension to her alongwith all consequential benefits from 17-4-1978. Respondents have filed counter opposing the prayer of the applicant.

2. When the matter was called, Mr. D. P. Dhal, learned counsel for the applicant and his associate were absent. No request was also made on their behalf seeking adjournment. In view of this, the matter could not be allowed to drag on indefinitely. We have, therefore, heard Mr. S. B. Jena, learned Additional Standing Counsel appearing for the Respondents and have also perused the records.

3. From the application, it appears that the husband of the petitioner was working as EDDA cum EDMC in Purunabandhagada BO and he passed away on 16.4.1978. The ED Agents are not entitled to pension and the widows of deceased ED employees are also not entitled to family pension. In view of this the prayer for family pension is held to be without any merit and is rejected.

4. From Annexure-6 of the Original Application we find that on 2.9.1985 a letter was sent to the applicant for submission of certain documents for consideration of her case for grant of award from P&T Welfare fund. Learned Addl. Standing Counsel is not in a position to advise us, if the P&T Welfare Fund is a Govt. Fund controlled by Govt. In view of this, we are unable to pass any order with regard to granting of award from P&T Welfare Fund. Respondents have stated in

S.J.J.W.

paragraph-7 of their counter that Rs.1500/- have been sanctioned to the applicant as exgratia payment from Govt. It is not clear if this relief is the award which has been referred to at Annexure-6. We however, note that in case the applicant's case has not been considered in pursuance of the order at Annexure-6, the appropriate authorities may consider the same with utmost sympathy and pass appropriate orders.

5. With the above observations, the original Application is disposed of. No costs.

(G. NARASIMHAM)
MEMBER(JUDICIAL)

Somnath Som.
(SOMNATH SOM)
VICE-CHAIRMAN

JBN/CM.